

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP(IB) No. 154/Chd/Hry/2020

IN THE MATTER OF:

Ms. Kiran Lata Kapur (Since Deceased)
Through Legal Heir/ Son Mr. Sunil Kapoor ...Petitioner

Vs.

DLF Home Developers Ltd. ...Respondent

Under Section: 9, IBC 2016

Order delivered on 29.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Garima Sharma, Advocate

For the Respondent : Mr. Abhinav Sood, Advocate

ORDER

Reply has been filed by learned counsel for the respondent vide Diary No.00272/6 dated 30.01.2024. The same is taken on record. It is stated by Ld. Counsel for petitioner that she has e-filed the rejoinder and a copy of the same has been supplied to opposite counsel. She is directed to file hard copy of the same within 3 days. Ld. Counsels for the parties are directed to file short written submissions after exchanging copies with each

other at least one week before the next date of hearing. It is reported by registry that the petition is not uploaded on DMS despite clear cut notice and instructions. Ld. Counsel for the petitioner is directed to upload the same within two days, failing which the petition will be dismissed. List the matter on 27.05.2024 in supplementary list.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Pooja

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)